

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH ' I-1' NEW DLEHI**

**BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.7836/Del/2017
Assessment Year: 2013-14**

Bio-Rad Laboratories (India) Ltd.,
86-87, Udyog Vihar-IV, Gurgaon.

vs. Addl. CIT, Spcl. Range-2
New Delhi.

PAN : AAACB3202A
(Appellant)

(Respondent)

Appellant by : Ms. Shubhangi Arora, AR
Respondent by: Sh. Surender Pal, CIT/ DR

Date of hearing: 11/01/2021
Date of order : 11/01/2021

ORDER

PER K. NARASIMHA CHARY, J.M.

This appeal is filed by Bio-Rad Laboratories (India) Pvt. Ltd. (the assessee) being aggrieved by the Assessment Order dated 31.10.2017 for assessment year 2013-14, pursuant to the directions of the Dispute Resolution Panel -I, New Delhi ("Ld. DRP").

2. Learned Counsel for the assessee, vide letter dated 05.01.2021, has requested for withdrawal of the appeal filed by assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears under the Vivad Se Vishwas Scheme, 2020 for the assessment

year under consideration. A certificate to this effect under section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned CIT/DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order was announced on conclusion of Virtual Hearing in the presence of both the parties on 11th January, 2021.

Sd/-
(ANIL CHATURVEDI)
ACCOUNTANT MEMBER

Sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Dated: 11/01/2021
'aks'